



THE INSTITUTE
OF CONSTITUTIONAL AND PARLIAMENTARY STUDIES
NEW DELHI

MEMORANDUM OF ASSOCIATION AND RULES
(As amended on December 1999)

December 2007



सांविधानिक तथा संसदीय अध्ययन संस्थान
Institute of Constitutional and Parliamentary Studies
18-21, VP House, Rafi Marg, New Delhi

CERTIFICATE OF REGISTRATION

UNDER SOCIETIES REGISTRATION ACT XXI OF 1860
(Punjab Amendment) Act, 1957

As Extended to the Union Territory of Delhi
No. S.2683 of 1964-65

I hereby certify that THE INSTITUTE OF CONSTITUTIONAL AND PARLIAMENTARY STUDIES has this day been registered under the Societies Registration Act XXI of 1860 (Punjab Amendment) Act, 1957, as extended to the Union Territory of Delhi.

Given under my hand at Delhi, this Ninth Day of March, One Thousand Nine Hundred and Sixty-five.

Registration fee Rs. 50.00 paid.

-sd-
M. Zubair
Registrar of Societies, Delhi

Seal of Registrar of Societies, Delhi



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In the matter of Act XXI of 1860 being an Act for the Registration of Societies;

“The Institute of Constitutional & Parliamentary Studies”

MEMORANDUM OF ASSOCIATION

1. The name of the society is “The Institute of Constitutional and Parliamentary Studies”.
2. The Registered Office of the society shall be situated in the Union Territory of Delhi at Vithalbhai Patel House, Rafi Marg, New Delhi or at such other place as the Executive Council may from time to time determine.
3. The objects for which the Society is formed are:
 - i) to promote and provide for constitutional and parliamentary studies with special reference to comparative studies in constitutional systems of various countries, their problems and processes and the evolution and working of the Indian Constitution and parliamentary and government institutions in their various aspects;
 - ii) to undertake and facilitate study courses and fundamental research in matters relating to developments in constitutional law, conventions and practices, parliamentary procedures, legislative drafting, trends in judicial interpretation and allied matters;
 - iii) to organise conferences, lectures and seminars and set up study groups and training programmes in constitutional problems and matters of current parliamentary interest and to undertake case studies of legislative enactments;
 - iv) to set up a legislative, research and reference service for the benefit of all interested Members of the Union Parliament and state legislatures irrespective of their party affiliations;
 - v) to undertake and provide for the publication of a journal and of research papers and of books and brochures with a view to disseminate democratic values and to foster broad-based civic education and awareness and in particular to promote study of constitutional and parliamentary affairs;
 - vi) to establish and maintain libraries and information services to facilitate the study of constitutional and parliamentary subjects and spread information in regard thereto;
 - vii) to constitute or cause to be constituted Regional Branches at convenient centres in India to promote the objects of the Society;
 - viii) to cooperate with approved institutions and bodies for the purpose of helping the cause of study and research in the fields of Law and Political Science;



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- ix) to invite, as and when feasible, scholars who may or may not be members of the Society, to take advantage of the facilities offered by the Society and/or to the benefit the Society by their knowledge and experience;
 - x) to institute appropriate fellowships, offer prizes and arrange scholarships and stipends in furtherance of the objects of the society;
 - xi) to issue appeals and applications for money/funds in furtherance of the said objects and accept gifts, donations and subscriptions of cash and securities and of any property either movable or immovable;
 - xii) to invest and deal with funds and moneys of the Society;
 - xiii) to acquire, purchase or otherwise own or take on lease or hire in the Union Territory of Delhi or outside, temporarily or permanently, any movable property necessary or convenient for the furtherance of the objects of the Society;
 - xiv) to sell, mortgage, lease, exchange and otherwise transfer or dispose of all or any property, movable or immovable, of the Society for the furtherance of the objects of the Society;
 - xv) to construct, maintain alter, improve or develop any building or works necessary or convenient for the purpose of the Society;
 - xvi) to undertake and accept the management of any endowment or trust fund or donation;
 - xvii) (A) to raise loans, from Commercial Banks/Financial Institutions other organisations and secure the same as may be necessary for the attainment of its objects;
 - xviii) to establish a pension provident fund for the benefit of the employees of the Society; and
 - xix) to do all such other lawful things as are conducive or incidental to the attainment of the above objects and furthering the growth of the institute.
4. Names, addresses and occupations of the Founder Members of the Institute who constitute the first Executive Council and to whom by the Rules of the Society the management of its affairs is entrusted as required under Section 2 of the Societies Registration Act XXI of 1860 (Punjab Amendment) Act, 1957 as extended to the Union Territory of Delhi, are as follows:

No.	Name	Complete residential address	Occupation (with full address)	Designation (in relation to the Society)
1.	Dr. L.M. Singhvi	19, Janpath New Delhi	MP (Lok Sabha) & Advocate, Supreme Court of India	Executive Chairman
2.	Shri F.P. Gaekwar	7, Duplex Lane New Delhi	MP (Lok Sabha)	Treasurer



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3.	Shri M.N. Kaul	23, Ashok Road New Delhi	Public Trustee, Deptt of Company Affairs & Insurance, M/o Finance	Director
4.	Shri N.C. Chatterjee	7B, Pusa Road New Delhi	MP (Lok Sabha) & Senior Advocate Supreme Court of India	Member
5.	Shri P.N. Saprú	10, Ferozshah Road New Delhi	MP (Rajya Sabha)	Member
6.	Shri R.M. Hajarnavis	2, Hastings Road New Delhi	Minister of Cultural Affairs, Ministry of Education	Member
7.	H.H. Maharaja Sh. Karni Singhji	10, Prithvi Raj Road New Delhi	MP (Lok Sabha)	Member
8.	Shri M.R. Masani	57, Lodhi Estate New Delhi	Member, Lok Sabha	Member
9.	Dr. Mohan Singh Mehta	Rajasthan University Jaipur	Vice-Chancellor Rajasthan University, Jaipur	Member
10.	Shri S.L. Shakhder	1, Duplex Lane New Delhi	Secretary Lok Sabha Secretariat	Member
11.	Shri B.N. Banerjee	5, Raisina Road New Delhi	Secretary Rajya Sabha Secretariat	Member
12.	Shri C.B. Agarwal	92, Jor Bagh New Delhi	Senior Advocate Supreme Court of India	Member
13.	Shri B.N. Lokur	3, Tughlak Road New Delhi	Secretary, Ministry of Law	Member

5. The first President and Vice President of the Institute shall be as follows:

Sr. No.	Name	Address	Designation (in relation to the Society)
1.	Sardar Hukam Singh Speaker, Lok Sabha	20, Akbar Road New Delhi	President
2.	Sh. S.K. Patil Union Minister of Railways	12, Akbar Road, New Delhi	Vice-President
3.	Sh. Ashok. K. Sen Minister of Law & Social Security	1, Willingdon Crescent, New Delhi	Vice-President
4.	Sh. Satya Narayana Sinha Union Minister of Communications & Parliamentary Affairs	19, Akbar Road, New Delhi	Vice-President



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5.	Sh. B.P.Sinha Formerly Chief Justice of India & Executive Chairman, Indian Law Institute	20, Mathura Road, New Delhi	Vice-President
6.	Sh. M.C. Setalvad Former Attorney General of India & Senior Advocate Supreme Court of India	33-A, Friends Colony, New Delhi	Vice-President

A copy of the Rules of the Society certified to be a correct copy by three members of the Executive Council is filed with the Registrar of the Societies, Delhi, along with its Memorandum of Association.

We, the several persons whose names and addresses are given below having associated ourselves for the purpose described in the Memorandum of Association, do hereby subscribe our names to the Memorandum of Association and set our several and respective hand hereunto and form ourselves into a Society under Act XXI of 1860 (Punjab Amendment) Act 1957 as extended to the Union Territory of Delhi, this 25th day of February 1965 at New Delhi:

Sr. No.	Name	Signature (with date)	Complete Address	Name, Address & Description of witness
1.	Sardar Hukum Singh	-sd-	Speaker, Lok Sabha 20, Akbar Road, New Delhi	ATTESTED R.P. Kaushik 25.02.1965 Deputy Secretary Lok Sabha Secretariat New Delhi
2.	Dr. L.M. Singhvi	-sd-	MP & Advocate 19, Janpath New Delhi	
3.	Shri M.N. Kaul	-sd-	Public Trustee, Department of Company Affairs & Insurance M/o Finance, 23 Ashoka Road New Delhi	
4.	Shri B.N. Banerjee	-sd-	Secretary, Rajya Sabha Secretariat 5, Raisnia Road, New Delhi	
5.	Shri P.N. Sapru	-sd-	MP and Advocate 10, Ferozeshah Road, New Delhi	
6.	Shri B.N. Lokur	-sd-	Secretary, Ministry of Law 3, Tughlak Road, New Delhi	
7.	Shri S.L. Shakhder	-sd-	Secretary, Lok Sabha Secretariat 1, Duplex Lane, New Delhi	
8.	Shri N.C. Chatterjee	-sd-	MP and Senior Advocate Supreme Court of India 7B, Pusa Road, New Delhi	

End of Memorandum



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**RULES OF
THE INSTITUTE OF CONSTITUTIONAL & PARLIAMENTARY STUDIES
(As Amended on December, 1999)**

I DEFINITIONS

1. In these Rules, unless the context otherwise requires:
 - a) “the Institute” means the Institute of Constitutional and Parliamentary Studies;
 - b) “the public services” includes the services in connection with the affairs of the Union, the states and local and other authorities established by law made by a legislature in India;
 - c) “the General Body” means the General Body of the Institute;
 - d) “the Executive Council” means the Executive Council of the Institute;
 - e) “Founder Member” means a Founder Member of the Institute entered as such on the roll of Members, on the date of the registration of the Institute;
 - f) “Honorary Member” means Honorary Member of the Institute elected as such under these Rules;
 - g) “Ordinary Member” means an Ordinary Member of the Institute, admitted as such under these Rules;
 - h) “Corporate Member” means a Corporate Member of the Institute, admitted as such under these Rules;
 - i) “Associate Member” means an Associate Member of the Institute, admitted as such under these Rules;
 - j) “Life Member” means a Life Member of the Institute, admitted as such under these Rules;
 - k) “Member” does not include a Corporate Member (except in the expression “Member of the General Body”) or an Associate Member;
 - l) “Prescribed” means prescribed by bye-laws made by the Executive Council.

II GENERAL BODY AND MEMBERSHIP

2. **GENERAL BODY:** The General Body of the Institute shall be composed of the Founder Members, Life Members, Ordinary Members, Corporate Members and Honorary Members.
3. **FOUNDER MEMBERS:** The Founder Members of the Institute shall be persons whose names are entered as Founder Members of the Institute on the Roll of Members of the Institute maintained for the purpose at the date of registration of the Institute under Act XXI of 1860.
4. **ORDINARY MEMBERS:** The Ordinary Members of the Institute shall be persons admitted by the Executive Council after such registration of the Institute as Ordinary Members of the Institute on application in the prescribed form.



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5. QUALIFICATIONS FOR ORDINARY MEMBERSHIP: The following persons shall be eligible for admission as Ordinary Members:
- any person who is or was a Member of Parliament or any of the state legislature;
 - any person who is or was a member of the judiciary or an advocate of the Supreme Court or of a High Court;
 - any person who is or was employed in the public services;
 - any person who is or was employed in the teaching or study of social sciences, particularly of Political Science, Law or subjects related thereto; and
 - any person who, in the opinion of the Executive Council is actively interested in or concerned with constitutional and parliamentary studies;
- Provided that no person shall be eligible for admission as an ordinary Member, unless he has completed twenty-five years of age at the time of his application for such admission.
6. CORPORATE MEMBERS: The Executive Council may on application in the prescribed form admit on such conditions as may be specified in each case, as a Corporate Member of the Institute, any University Department or any institute devoted to the study of Law, Constitution or Political Science, any Legislature, association of Legislatures or Legislature Secretariat, any authority or organisation within the public services, any approved association of members of such services, any approved corporation, any joint stock company, any registered society or any registered business establishment.
7. ASSOCIATE MEMBERS: The Executive Council may, on application in the prescribed form, admit as an Associate Member of the Institute a bonafide postgraduate student interested in the study of the constitutional or parliamentary affairs or a person who has not completed twenty-five years of age but is otherwise eligible for admission as an Ordinary Member. The Associate membership in the latter case will cease on his completing twenty five-years of age.
8. HONORARY MEMBERS:
- Subject to their consent, the President, the Vice-President and the Prime Minister of India will be Honorary Members of the Institute;
 - The Executive Council may elect as an Honorary Member of the Institute any person who has rendered conspicuous service in the field of constitution or parliamentary development or studies thereof or to the Institute or to any Branch thereof.
9. LIFE MEMBERS: The Executive Council admit as a Life Member any person who is entitled to be admitted as an Ordinary Member and who makes a lump sum payment of ten times the annual subscription for ordinary membership.



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10. HONORARY CORRESPONDENTS: The Executive Council may invite and appoint any person or body in any foreign State interested or concerned with constitutional and parliamentary studies to be an honorary correspondent of the Institute.

III OFFICE BEARERS

11. PRESIDENT: The Speaker of the Lok Sabha shall be the ex-officio President of the Institute.

12. VICE-PRESIDENTS: The President of the Institute shall designate two members of the Executive Council as Vice-Presidents one of whom shall be designated as Senior Vice-President and in his absence the other Vice-President shall preside over the meetings of the Executive Council.

13. OMITTED

14. HONORARY TREASURER: The Honorary Treasurer of the Institute shall be elected by the General Body in accordance with the Sub-Rule (1) of Rule 18 and shall hold office for a term of two years from the date of his election but shall be eligible for re-election

14A. OMITTED

15. DIRECTOR: The Director of the Institute shall be the Chief Executive Officer and shall be appointed by the Executive Council and his terms of service shall be such as may be prescribed. The Director as the Chief Executive Officer shall be responsible for carrying out the decisions of the Executive Council and for making periodical reports of compliance to the Council.

(2) In the absence of the Director the senior-most officer of the Institute or any other officer nominated for the purpose shall act as such for purpose as may be specified and shall discharge such duties under the overall guidance of the Senior Vice-President.

16. OMITTED

IV. EXECUTIVE COUNCIL

17. COMPOSITION OF THE EXECUTIVE COUNCIL:

(1) The Executive Council of the Institute shall be composed of:

- i) Seven members including the Honorary Treasurer elected as provided in Rule 18;
- ii) One member of the Rajya Sabha to be nominated by the Chairman, Rajya Sabha and two members of the Lok Sabha to be nominated by the Speaker, Lok Sabha;
- iii) Secretary-General, Rajya Sabha Secretariat and Secretary-General, Lok Sabha Secretariat (ex-officio);
- iv) One nominee of the Ministry of Law Justice and Company Affairs;
- v) One expert in financial matters to be nominated by the Ministry of Finance.



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- (2) The Director of the Institute shall be the ex-officio Secretary of the Executive Council.
- (3) No person who is member of the Executive Council shall simultaneously hold any responsible position on any foundation indigenous or foreign, which has a real or potential interest in financing the Institute or directing its activities.

18. ELECTION OF MEMBERS OF THE EXECUTIVE COUNCIL:

- (1) The members of the General Body of the Institute shall in the manner specified in Sub-Rule (3) of this Rule elect from amongst its members, seven members of the Executive Council, including the Honorary Treasurer, at least one of whom shall be a judge of the Supreme Court or of a High Court.
- (2) No member shall be eligible for election as member of the Executive Council, unless he is nominated by at least two Founder, Ordinary or Life Members and unless such nominations are received by the election officer on or before the prescribed date and in the prescribed manner.
- (3) (a) The election shall be by postal ballot.
(b) The election to the Executive Council shall be held by an Election Officer not being a member of the Executive Council, to be appointed by the President.
(c) Ballot papers shall be issued by the Election Officer and shall be returned to him by name only by registered post by the voters individually.
(d) An appeal from the decision of the Election Officer shall lie to the President who may himself hear and decide the appeal or have it heard and decided by his nominee.
- (4) Elected or nominated members of the Executive Council shall hold office for a term of two years from the date of their election or nomination subject to rule 37A save and except that any person who is a member of the Executive Council by virtue of the position/office held by him shall *ipso facto* cease to be a member on his vacating such position/office.

19. OMITTED

20. CASUAL VACANCIES:

- (1) Any casual vacancy amongst the elected members of the Executive Council arising from death, resignation, removal or otherwise may be filled by co-option by the Executive Council and the member so co-opted shall hold office for the unexpired portion of the term of office of the member causing the vacancy.
- (2) Any casual vacancy amongst the nominated members of the Executive Council, arising from death, resignation, removal or otherwise may be filled by nomination by the authority competent to nominate and the members so nominated shall hold office for the unexpired portion of the term of office of the member causing vacancy.



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21. The Executive Council shall function notwithstanding any vacancy therein and notwithstanding any defect in its constitution and no act or proceeding of the Executive Council shall be invalid by reason only of the existence of any vacancy amongst its members or any defect in its constitution.
- 21A MEETINGS OF THE EXECUTIVE COUNCIL:
- (1) Meeting of the Executive Council shall be convened by the Senior Vice-President as and when deemed necessary provided that it shall meet at least twice a year.
 - (2) The quorum at such meetings shall be one Vice-President and at least four other members.
 - (3) Any difference amongst the members at the meeting of the Executive Council shall be determined by vote and the majority decision shall prevail.
22. POWERS AND FUNCTIONS OF THE EXECUTIVE COUNCIL:
- (1) Subject to the general control and direction of the General Body, the Executive Council shall be responsible for the management and administration of the affairs of the Institute in accordance with these Rules and the bye-laws if any made thereunder for the furtherance of its objects, and shall have all powers which may be necessary or expedient for the purpose.
 - (2) Without prejudice to the generality of the powers conferred by the foregoing sub-rule, the Executive Council shall have the power:
 - i) to take decisions on applications for membership;
 - ii) to prepare and execute detailed plans and programmes for the furtherance of the objects of the Institute;
 - iii) to receive, to have custody of and to expend the funds of the Institute and to manage the properties of the Institute;
 - iv) to appoint and control such staff as may be required for efficient management of the affairs of the Institute and to regulate their recruitment and conditions of services;
 - v) to enter into agreement for and on behalf of the Institute;
 - vi) to sue and defend all legal proceedings on behalf of the Institute;
 - vii) to appoint committees for disposal of any business of the Institute or for advice in any matter pertaining to the Institute;
 - viii) to make, adopt and vary from time-to-time bye-laws for the regulation of and for any purpose connected with the management and administration of the affairs of this Institute and for furtherance of its objects, in particular to make, adopt and vary from time to time bye-laws for conducting the branches, the local branches and the committees to be appointed by it for regulating the right and privileges of Associate Members for delegation of its powers for fixing the quorum and for co-option;



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- ix) Borrowing Powers: “to borrow from Commercial Banks/Financial Institutions/ other organisations such sums as may be considered necessary for the furtherance of the objects of the Institute”;
 - x) Additional Functions: “to perform such additional functions and to carry out such duties as may from time-to-time be assigned to it”;
- (3) The Executive Council may exercise any of the aforesaid powers and functions at a meeting of the Executive Council provided that the Executive Council may in addition to the responsibilities of the Director under Rule 15 delegate to the Director, by resolution any of its functions referred to in clauses (ii), (v), and (vi) of Sub-Rule (2) of this Rule or such other specified functions as the Executive Council may deem appropriate, but subject always to the conditions laid down by the Council and its ratification in this behalf.
23. **THE STANDING COMMITTEE:** The Executive Council may appoint a Standing Committee from amongst its members to attend and to dispose of the current business of the Institute on its behalf or to exercise such of the power of the Executive Council as may be delegated to it from time-to-time. The strength of the Standing Committee shall be such as the Executive Council may from time-to-time determine. A member of the Standing Committee shall hold office until he ceases to be a member of the Executive Council.
24. **SUB-COMMITTEES:** The Executive Council or, on its behalf the Standing Committee may from time to time appoint such sub-committees research project committees or study groups as deemed necessary for the furtherance of the aims of the Institute.

V MEETINGS OF THE GENERAL BODY OF THE INSTITUTE

25. The Annual General Meeting of the Institute shall be called by the Senior Vice-President at least once every year after giving 15 days clear notice of the date, time, place and the general nature of the business.
- a) Consideration of the annual report;
 - b) Consideration of the balance sheet and the audited accounts for the financial year;
 - c) Appointment of auditors;
 - d) Other business on the agenda; and
 - e) Such other business as may be brought forward with the permission of the presiding officer as provided in Rule 30.
26. On or before the fourteenth day succeeding the day on which the Annual General Meeting of the General Body is held, a list shall be filed with the Registrar of Joint Stock Companies, Delhi of the names, addresses and occupations of the members of the Executive Council.
27. The President or the Senior Vice-President of the Institute may of his own accord and shall, if required to do requisition in writing signed by not less than thirty members of the Institute, call after notice of at least fourteen days, a Special Meeting of the General Body.



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28. The President or in his absence the Senior Vice-President or in the absence of both of them the other Vice-President or in the absence of all of them any member elected to be the Chairman for the purpose, shall preside at the meeting of the General Body.
29. Ten members of the Institute or one-tenth of the total membership, whichever is less, shall form a quorum for any meeting of the General Body.
- 29A. If within half an hour from the time appointed for holding any meeting of the General Body a quorum is not present, the meeting shall stand adjourned to the same day in the next week at same time and place or to such other day and at such other time and place as the Executive Council may determine. If at the adjourned meeting also a quorum is not present within half an hour from the time appointed for holding the meeting the members present shall be the quorum.
30. No business other than the business included in the notice convening the meeting or the business notice of which has been given to the Senior Vice President or the Director as least seven days before the date of the meeting shall be discussed in the meeting except with the permission of the presiding officer.
31. Every question shall be decided by the General Body by a majority of those present. Every member of the General Body shall have one vote and in case of equality of votes the presiding officer shall have the second or casting vote.
- 31A. There should be Finance Committee consisting of the nominee of the Ministry of Finance on the Executive Council as Chairman, the Honorary Treasurer as nominee of the Executive Council and the Director of the Institute ex-officio.
- 31B. The Finance Committee shall meet at such interval and at such place as its Chairman shall decide from time-to-time. The quorum for the meetings of the Finance Committee shall be two.
- 31C. The Finance Committee shall subject to the overall supervision of the Executive Council have following powers and functions:
 - i) to frame bye-laws for matters relating to the income and expenditure of the Institute including delegation of authority in financial matters which shall then be passed by the Executive Council at its next meeting;
 - ii) to scrutinize the accounts and budget estimates of the Institute;
 - iii) to consider, authorize and sanction proposals for expenditure on account of new or major projects, programme and purchases;
 - iv) to scrutinize and approve re-appropriation statements and audit notes;
 - v) to review the finances of the Institute and any financial matter affecting the affairs of the Institute from time-to-time and to give such directions and instructions in regard to them as the Finance Committee may deem appropriate;
 - vi) to have concurrent audit conducted if and when considered necessary by the Finance Committee;



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- vii) to recommend names for appointment of auditors to the General Body; and
 - viii) to exercise any other financial powers or functions which are incidental to the above or otherwise entrusted to the Finance Committee by the Executive Council without prejudice to any of the powers and functions herein expressly mentioned.
- 31D. The minutes of the Finance Committee shall be laid before the Executive Council from time-to-time which may refer any matter back with comments to the Finance Committee for reconsideration within the stipulated time by the Executive Council provided that the decision of the Finance Committee under Rule (iii) of the foregoing Rule 31(C) shall not be called in question except in a General Body meeting of the Institute.
- 31E. There shall be an Accounts Officer who shall be responsible for proper maintenance of accounts and ensure that no expenditure is incurred without proper authorization and that no expenditure exceeds the budget provisions.
- 31F. The Accounts Officer and the Director of the Institute shall, if so required by the Chairman of the Finance Committee, produce at its meeting all or any of the documents pertaining to financial matters or matters connected therewith in his judgment, be specified by its Chairman.
- 31G. For these rules, any project, programme and purchase shall be deemed to be major in character which involves expenditure of Rs. 500/- non-recurring and Rs. 100/- per month recurring individually or in aggregate.

VI REGIONAL BRANCHES

- 32 (1) The Executive Council constitute or cause to be constitute a Regional Branch for any State or a group of States and one or more Local Branches for any or within any State.
- (2) Subject to the provisions of bye-laws made by the Executive Council, each Regional Branch and a Local Branch shall appoint its Chairman, Secretary and Treasurer and shall notify the appointments to the Senior Vice-President or the Director.
33. Subject to the general control of the Executive Council, each Regional Branch and each Local Branch may within its areas of jurisdiction engage in any activities conducive to the attainment of the objects of the Institute but shall not undertake any publications, and subject to the approval of the Executive Council and consistently with the bye-laws made by the Executive Council, shall arrange its own programmes and frame it own rules of business.

VII. FEES AND SUBSCRIPTIONS

(As passed by the General Body on December 10, 1999)

- 34 (1) The annual subscription for Ordinary Membership shall be Rs. 250/- p.a. (without Journal and voting right). A member may, at any time compound his



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- liability to pay annual subscription by making a lump sum payment of Rs. 2500/- and thereby become a Life Member (with Journal and right to vote)
- (2) The annual subscription payable by a Corporate Member shall be as under:
- | | |
|------------------------------------|--|
| i) Colleges & Institutions | Rs. 1,000/- p.a.
(with Journal and right to vote) |
| ii) State Legislature/Universities | Rs. 5,000/- p.a.
(with Journal and right to vote) |
| iii) Jt. Stock Companies etc. | Rs. 7,500/- p.a.
(with Journal and right to vote) |
- (3) The annual subscription for Associate Membership for students and others shall Rs.100/-
- (4) The annual subscription shall be payable in advance at the commencement of the calendar year.
- (5) Members admitted after the commencement of the calendar year shall pay subscriptions based on the number of residuary quarters of the year.
- (6) Cost of Application Form shall be Rs. 50/- plus Rs. 10/- (postal charges).
- 35 1) The admission of a member shall not be effective until the annual subscription payable by him for such admission has been paid.
- (2) No member whose annual subscription remains in arrears for more than three months in any year shall be eligible to seek or vote at any election and no member whose annual subscription remains unpaid after the 31st day of March in any year shall be entitled to any rights or privileges of membership until all his dues are fully paid.

VIII GENERAL

36. The headquarters of the Institute shall be at Delhi or New Delhi.
37. The accounts of the Institute shall be audited by the auditors appointed for the purpose by the General body. The first auditors shall be S. Vaidyanath Aiyar and Co. New Delhi
- 37A. Notwithstanding anything contained in these Rules, all the office bearers of the Institute and Members of the Executive Council shall continue to hold office till their successors are chosen and assume office.
38. The rights of a Corporate Member shall be exercised by its representative specified in the application for membership or otherwise notified to the Senior Vice-President or Director.
39. Any member who has committed a breach of any of the rules of the Institute or who has refused or neglected to abide by any of such rules or who has committed any act, which in the opinion of the Executive Council, is calculated or likely to bring discredit to the Institute may be removed from the membership of the Institute by the resolution of three-fourths of the members of the Executive Council present at a



सांविधानिक तथा संसदीय अध्ययन संस्थान
Institute of Constitutional and Parliamentary Studies

18-21, VP House, Rafi Marg, New Delhi

special meeting thereof convened for the purpose after at least twenty-one days' notice.

Provided that no such resolution shall be passed unless the member concerned is informed by a registered letter (acknowledgement) at least fifteen days before such meeting of the date, time and place of the meeting and of the ground on which it is proposed to remove him from membership of the Institute and is given an opportunity to explain his conduct in the Executive Council.

40. (1) The name of any member whose subscription falls in arrears for more than one year shall be removed from the Roll of Members of the Institute unless the Executive Council shall otherwise decide.
- (2) The name of a member removed from the Roll of Members of the Institute may be restored thereto only on payment of such sum as the Executive Council may determine in each case.
- 41 (1) The Rules of the Institute shall not be altered except by a resolution passed by a two-thirds majority of the members present at a meeting of the General Body convened for the purpose.
- (2) No proposal for alteration of the Rules of the Institute shall be considered by the General Body unless at least fourteen days' notice thereof has been given by the Senior Vice-President or the Director to the Members.
42. If upon the dissolution of the Institute there shall remain after the satisfaction of its debts and liabilities, any property whatsoever, the same shall not be paid to or distributed among the members of the Institute but shall be given to some other society to be determined by the votes of not less than three-fifths of the members dissolution or in default thereof by a competent court.

We, the undersigned being three of the Members of the Executive Council of the Institute of Constitutional and Parliamentary Studies do hereby certify that the above is correct copy of the Rules of the said Institute.

Originally signed on

The 25th Day of February 1965 at New Delhi by --

1)	L.M. Singhvi	sd-
2)	M.N. Kaul	- sd-
3)	S.L. Shakhder	- sd-

As per record available in the office as on Dec 2007
